

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Review Petition No. 15/RP/2021

Subject	: Review Petition No. 15/RP/2021 seeking review of order dated 8.2.2021 in Petition No. 84/TT/2020.
Date of Hearing	: 29.3.2022
Coram	: Shri P.K Pujari, Chairperson Shri I.S Jha, Member Shri Arun Goyal, Member
Petitioner	: Power Grid Corporation of India Limited (PGCIL)
Respondents	: Bihar State Power (Holding) Company and 25 others
Parties Present	: Ms. Swapna Seshadri, Advocate, PGCIL Shri Aditya H. Dubey, Advocate, PGCIL Shri S.S. Raju, PGCIL Shri D.K. Biswal, PGCIL Shri A.K. Verma, PGCIL Shri Ved Prakash Rastogi, PGCIL Shri Anindya Khare, MPPMCL

Record of Proceedings

Case was called out for virtual hearing.

2. The learned counsel for the Review Petitioner made the following submissions:
 - a. The instant review petition is filed for review of the order dated 8.2.2021 in Petition No. 84/TT/2020 wherein ₹1527.15 lakh was claimed towards Initial Spares for the transmission lines, which is within the allowable Initial Spares of ₹1642.74 lakh as per the APTEL's judgement in Appeal No. 74 of 2017. However, the Commission disallowed an amount of ₹282.95 lakh towards transmission line.
 - b. The restriction seems to be based on the distinction between HVDC and HVAC transmission lines. The Tariff Regulations do not distinguish between transmission lines pertaining to HVDC and HVAC system for the purpose of Initial Spares. The Commission had defined a separate limit for Initial Spares for HVDC and HVAC sub-stations. However, the same has not been contemplated for the transmission lines. Therefore, the different treatment for the transmission lines under HVDC and HVAC system is an error apparent which needs to be rectified.
 - c. None of the respondents have filed any reply in the instant review petition.



3. In response to Commission's query regarding the error in the order, the Review Petitioner submitted that the Initial Spares claim of ₹1527.15 lakh for HVDC and HVAC transmission lines are within the allowable Initial Spares of ₹1642.74 lakh. However, Initial Spares was reduced by ₹282.95 lakh which is an apparent error.

4. After hearing the parties, the Commission reserved order on admissibility of the review petition.

By order of the Commission

Sd/-
(V. Sreenivas)
Joint Chief (Law)

